

ment, the Government of Kerala, according to a recent order, will pay compensation to the evictees totalling to about Rs. 35,000 in the following manner:

- (i) Value of improvement of the land for resettlement of evictees at the rates fixed under Kerala Compensation for Tenants Improvements Act 1958.
- (ii) An *ex-gratia* payment of Rs. 100 each to those who are not eligible to get any compensation by way of cost of improvements and those who are eligible for only an amount less than Rs. 100.
- (iii) The seasonal crops standing, if any, on the land will also be valued and the occupants concerned will be permitted to take the crops or in the alternative they will receive compensation if the value of crops exceeds Rs. 100.

Loan for Housing for Industrial Workers

389. Shri K. M. Abraham: Will the Minister of Works, Housing and Supply be pleased to state:

- (a) whether Government propose to

Approved Agency	Loan Subsidy
(1) State Governments, Statutory Housing Boards and Municipal Bodies.	50% 50%
(2) Registered Co-operative Societies of eligible workers.	65% 25%
(3) Industrial Employers.	50% 25%

State-wise Family Planning Allotment

390. Shri P. P. Esthose: Will the Minister of Health and Family Planning be pleased to lay on the Table a statement giving state-wise information on the following:

- (a) the allotment for family planning in the Third Five Year Plan;

grant loans for housing of Industrial workers; and

- (b) if so, the details thereof?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) and (b). A Scheme for the grant of loans and subsidies for the housing of the Industrial Workers has been in existence since September, 1952. It is now called the Integrated Subsidised Housing Scheme for industrial workers and economically weaker sections of the community. The Scheme envisages the grant of longterm interest-bearing loans and liberal subsidies by the Government of India, for construction of houses for industrial workers covered by section 2(f) of the Factories Act, 1948, and mine workers (other than those engaged in coal and mica mines) falling within the meaning of section 2(h) of the Mines Act, 1952, and whose wages do not exceed Rs. 350 per month.

The Central financial assistance which is based on the prescribed ceiling costs for various types of dwelling units is granted to approved construction agencies to the following extent:

(b) the expenditure incurred and the target achieved; and

(c) the other achievements in the Family Planning Programme?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) to (c). A statement is laid on the Table of the House. [Placed in Library. See No. LT-387/67].